NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Insolvency) No.47 of 2018

IN THE MATTER OF:

K. Kuppuswamy ...Appellant

Versus

State Bank of India &Ors ...Respondents

Present:

For Appellants: Mr. S. Santanam Swaminadhan and

Ms. Nishtha Khurana Advocates

For Respondents: Mr. E. Omprakash, Senior Advocate assisted by

Ms. Madhusmita Bora,

Mr. D. Srinivasan,

Mr. Dhanaraj, Mr. Ananda Selvam,

With G. V. Ravikumar (Resolution Professional)

Company Appeal (AT) (Insolvency) No. 48 of 2018

IN THE MATTER OF:

K. Kuppuswamy ...Appellant

Versus

State Bank of India & Anr. ...Respondents

Present:

For Appellants: Mr. S. Santanam Swaminadhan and

Ms. Nishtha Khurana Advocates

For Respondents: Mr. E. Omprakash, Senior Advocate

Ms. Madhusmita Bora, Advocate

ORDER

02.01.2019 Mr. G.V Ravikumar, Resolution Professional (now Liquidator)

submitted that though information-memorandum was prepared by the Interim

Resolution Professional'but no publication was made in the newspaper calling for

'resolution plan'. After 180 days, the Adjudicating Authority allowed only 30

days' time but in absence of any documents handed over by 'Interim Resolution

Professional' present Resolution Professional (now Liquidator) also could not

publish the advertisement. In the circumstance, we have to decide as to whether

the orders of Liquidation passed by the Adjudicating Authority are legal or not.

The appeals are admitted for hearing. Pleadings are complete.

Post the appeals for hearing on 25th January, 2019 12:00 Noon on the top

of the list.

In the meantime, the appellants the suspended Board of Directors and

promoters will hand over the possession of the company (Corporate Debtor)

including all the document etc. to the liquidator of not yet handover failing which

the appeals may be dismissed without deciding the case on merit.

[Justice S.J. Mukhopadhaya]

Chairperson

[JusticeBansi Lal Bhat]

Member(Judicial)

/ms/gc/